

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7496/2018

(Arising out of impugned final judgment and order dated 31-05-2018 in AN No. 11439/2018 passed by the High Court Of Judicature At Allahabad)

VINOD GUPTA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([PART HEARD BY HON. ABHAY S. OKA AND HON. RAJESH BINDAL, JJ. ON 21.02.2023])

Date : 27-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Karma Dorjee, Adv.
Mr. Abhay Jadeja, Adv.
Mrs. Pragya Baghel, AOR
Ms. Samten Doma, Adv.

For Respondent(s) Mr. Bhupendra Pratap Singh, Adv.
Mr. Devendra Kumar Shukla, AOR
Mr. Nakul Nirwan, Adv.
Mr. Vartul Vishnoi, Adv.
Mr. Prateek Ahuja, Adv.
Mr. Abhishek Kumar Suman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order dated 17.09.2018 to continue.

We also clarify that pending the final disposal of the appeal, the trial will not proceed.

(INDU MARWAH)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)